

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA No.2383/2016

This the 22nd day of July, 2016

**Hon'ble Shri Shekhar Agarwal, Member (A)
Hon'ble Shri Raj Vir Sharma, Member(J)**

Shri Ankit Kumar Singh
Aged 28 years
S/o Shri Dr. Nahar Singh
Candidate of TGT English Group B
Resident of: IX/4307, Gali No.9
Ajit Nagar, Delhi-110031Applicant

(Through: Sh. P S Khare and Shri H P Chakravorti)

Versus

1. The Union of India through
0the Secretary
Department of Personnel & Training
Ministry of Home Affairs
North Block, New Delhi – 110001.
 2. The Director
Delhi Subordinate Services Selection Board
(DSSSB) Govt. of NCT Delhi
FC-18, Institutional Area, Karkardooma
Delhi-110092.
 3. The Director of Education
Directorate of Education
Old Secretariat, Delhi-110054.

....Respondents

Order (oral)

Shri Shekhar Agarwal, Member (A)

Learned counsel for the applicant has submitted that the applicant was a candidate for the post of TGT (Eng) Male (Post Code-106/12). He has successfully cleared the examination. However, the respondents have rejected his candidature on the

ground that he does not have a B.Ed. Degree and possess only a Diploma. Learned counsel has stated that as per respondents' own advertisement, only a Diploma was required, which he possesses. Hence, the respondents have wrongly rejected his candidature. The applicant submitted a representation to the respondents on 04.07.2016, but the respondents have yet to take a decision on the same. Learned counsel has submitted that the applicant would be satisfied in case directions were given to the respondents to consider his representation in a time bound manner.

2. Accordingly, this OA is disposed of at the admission stage itself, without issuing notice to the respondents and without going into the merits of the case, with a direction to them to consider the representation of the applicant and decide the same by means of a reasoned and speaking order within six weeks from the receipt of a certified copy of this order. Needless to say that if the applicant is still aggrieved by the decision of the respondents, he would be at liberty to avail of the remedies available under law. There shall be no order as to costs.

(Raj Vir Sharma)
Member(J)

(Shekhar Agarwal)
Member(A)

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